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ITEM NO.31

COURT NO.4

SECTION XIA

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 8247 OF 2001

KERALA STATE CASHEW DEVELOPMENT CORP.

Appellant (s)

VERSUS

SHAHAL HASSAN MUSSALIAR & ANR.

Respondent(s)

(With appln(s) for directions, Intervention/Impleadment  
and office report)

WITH Civil Appeal NO. 8248 of 2001  
(With office report)

Civil Appeal NO. 8249 of 2001  
(With appln(s) for Intervention/Impleadment and permission to  
sell a portion of the property and directions and office report)

Civil Appeal NO. 8250 of 2001  
(With appln. for clarification and exem. from filing  
c/c of the impugned judgment)

Civil Appeal NO. 8251 of 2001  
(With appln. for exem. from filing c/c of the impugned  
judgment and office report)

Civil Appeal NO. 8252 of 2001  
(With appln. for intervention/impleadment and directions and  
office report)

Cont.P (C) No. 345/2003 in C.A. No. 8247/2001  
(With appln. for exem. from filing personal appearance and  
office report)  
(For final disposal)

Cont. P.(C) No. 346/2003 in C.A. No. 8249/2001  
(With appln. for exem. from filing personal appearance and  
office report)  
(For final disposal)

Cont. P.(C) No. 347/2003 in C.A. no. 8252/2001  
(With appln. for exem. from filing personal appearance and  
office report)  
(For final disposal)

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Contd....2/-

SLP(C) No. 21913/2002  
(With appln. for permission to place addl. documents on record  
and directions and with prayer for interim relief and office report)  
(For final disposal)

SLP(C) No. 24683/2002  
(With appln. for exem. from filing c/c of the impugned judgment  
and with prayer for interim relief and office report)  
(For final disposal)

SLP(C) No. 133/2003

(With appln. for exem. from filing c/c of the impugned judgment  
and substitution of LRs. of the deceased respondent)  
(For final disposal)

Date: 09/05/2008 These petitions were called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE P. SATHASIVAM

For Appellant(s)                    Mr. T.L.V. Iyer, Sr. Adv.  
    Mr. M.K. Sreegesh, Adv.  
    Mr. K.R. Sasiprabhu, Adv.

    Mr. R. Sathish, Adv.

For Respondent(s)                    Mr. P. Vinay Kumar, Adv.

    Mr. Yashobanto Das, Sr. Adv.

    Mr. R. Sathish, Adv.

    Mr. P. Krishnamoorthy, Sr. Adv.

    Ms. C.S. Rajani, Adv.

    Mr. M.T. George, Adv.

    Mr. C.S. Rajan, Sr. Adv.

    Mr. A. Raghunath, Adv.

    Mr. Ramesh Babu M.R., Adv.

UPON hearing counsel the Court made the following  
ORDER

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CIVIL APPEAL            NOS.8247/2001, 8249/2001,            8248/2001,  
8250/2001, 8251/2001 AND 8252/2001

Arguments heard.  
Judgment reserved.

Contd...3/-

CONT. PET.(C) NO.345/2003 IN C.A. NO.8247/2001,  
CONT.PET.(C) NO.346/2003 IN C.A. NO.8249/2001,  
CONT.PET.(C) NO.347/2003 IN C.A. NO.8252/2001, S.L.P.(C)  
NO.21913/2002, S.L.P.(C) NO.24683/2002 AND S.L.P.(C)  
NO.133/2003

List these matters after the disposal of Civil Appeal

Nos.8247-8252/2001.

(Vijay Aggarwal)  
Court Master

(Neena Verma)  
AR-cum-PS